

**Central Administrative Tribunal
Principal Bench**

**CP No.66/2013
in
OA No.851/2009**

New Delhi, this the 25th day of November, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Raj Rani Chachra,
W/o Dr. S.K. Bhateja,
(Working in Deen Dayal
Upadhyay Hospital)
C-1/21, Rama Park,
Uttam Nagar,
New Delhi-110059.
2. Annakutty Stilvenson,
(Working in Deen Dayal
Upadhyay Hospital)
R/o 33-D, SFS Flats,
Pocket-B, Vikaspuri Extension,
New Delhi-110018.
3. Elizabeth Samuel,
(Working in Deen Dayal
Upadhyay Hospital)
B-268, Mohan Garden,
Uttam Nagar,
New Delhi-110018.
4. Veena Dhingra,
(Working in Deen Dayal
Upadhyay Hospital)
R/o 1198/79, Shanti Nagar,
Tri Nagar, Delhi.
5. Bala Devi,
(Working in Deen Dayal
Upadhyay Hospital)
R/o C-138, D.D.A. Colony,
Khayala, New Delhi-110018.
6. Margaret Singh,





(Working in GB Pant Hospital),
C/o Room No.17,
G.B. Pant Hospital Nurses Hostel,
Jawahar Lal Nehru Marg,
New Delhi-110002.

7. Rekha Walter,
(Working in GB Pant Hospital),
R/o Flat No.B-151, C-2,
Shalimar Garden,
Sahibabad, Ghaziabad, Uttar Pradesh.
8. Sunita Voila,
(Working in Deen Dayal
Upadhyay Hospital)
B-224, Hair Nagar,
Near DDU Hospital,
New Delhi.
9. Roseline N. Singh,
(Working in Deen Dayal
Upadhyay Hospital)
R/o C-34, First Floor, Ghanta Ghar,
Hari Nagar, New Delhi.
10. Elsamma Antony,
(Working in GNEC Hospital),
85-C/A2, Mayur Vihar Phase-III,
Delhi-110096.

...Petitioners

(None)

Versus

1. Sh. S.C.L. Das,
Secretary (Health & Family Welfare),
Department of Health & Family Welfare,
9th Level, A Wing, I.P. Estate,
New Delhi.
2. Sh. Sudhir Kumar,
Special Secretary (Health & Family Welfare),
Department of Health & Family Welfare,
9th Level, A Wing, I.P. Estate,
New Delhi.

...Respondents

(By Advocate : Shri Amit Anand)

ORDER (ORAL)**Justice L. Narasimha Reddy, Chairman :-**

The petitioners herein filed OA No.851/2009, claiming the benefit of minimum pay scale attached to the post of Staff Nurse. The OA was allowed on 16.09.2009, directing that the applicants shall be extended the pay scale of Staff Nurse. Alleging that the orders in the OA are not complied with, the applicants filed this contempt case. It was closed through order dated 17.10.2014, directing that in case the respondents failed to implement the orders within three months, it shall be open to the applicants to revive it. Thereafter, the MA was filed for revival and the CP was revived in the year 2015. Four years have elapsed since then and it is not clear as to what exactly has taken place over the period. There is no representation on behalf of the petitioners. Added to that, the two respondents, who were impleaded in the CP, are not longer holding the post.





2. In this scenario, we close the CP, leaving it open to the applicants to file fresh case, if their grievance subsists.

There shall be no orders as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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